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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 11173/2019**

**WORLD PHONE INTERNET SERVICES PRIVATE LIMITED**

..... Petitioner

Through: Mr. Sanjoy Ghose, Sr. Advocate with  
Mr. Bipul Kedia, Mr. Kumar Ankur,  
Mr. Shailendra Kumar, Mr. Naman  
Jain & Mr. Chandan Goswami,  
Advocates

versus

**UNION OF INDIA AND ORS.**

..... Respondents

Through: Mr. Mukul Rohtagi, Sr. Advocate  
with Mr. Ajit Warriar, Mr. Varun  
Pathak, Ms. Ameer Rana, Mr. Thejesh  
Rajendran & Mr. Akhil Shandilya,  
Advocates for R-3  
Mr. Kapil Sibal, Sr. Advocate with  
Mr. Tejas Karia, Mr. Pavit Singh  
Katoch, Mr. Koshy John, Mr.  
Shashank Mishra & Mr. Parv  
Kaushik, Advocates for R-4

**CORAM:**

**HON'BLE MS. JUSTICE REKHA PALLI**

**ORDER**

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**06.12.2021**

1. Though pleadings in the matter are complete, it appears that the TRAI, had on 14.09.2020, made certain recommendations which, *prima facie*, were not in favour of levying of any charges on the entities providing Over The Top (OTT) services.
2. Learned counsel for respondent Nos. 1 and 2 submit that even otherwise, these recommendations are still pending consideration before the

respondent No. 2/Department of Telecommunications and therefore, prays for time to make submissions.

3. In light of the aforesaid, while adjourning the matter at the request of learned counsel for the respondent No. 1 & 2, it is expected that before the next date of hearing, the said respondents will take a final decision on the aforesaid recommendations. While doing so, it will also be open for them to consider whether any fresh recommendations are called for from the TRAI.

4. List on 16.03.2022.

**REKHA PALLI, J**

**DECEMBER 6, 2021**

rd/ac